



भारतीय प्रतिभूति और विनियम बोर्ड
Securities and Exchange Board of India

Recovery and Refund Department
Recovery Division I
Tel: 022-40459352 / 022-20752009
ashokkj@sebi.gov.in/surendrak@sebi.gov.in

RRD/RD-I/AK/2497/9086/2026

The Principal Officer /
Chairman & Managing Director / CEO
All Banks / All Mutual Funds in India

Sub: Remittance of attached amount under Attachment Proceeding Nos. 15348 and 15349 of 2026

1. It may be recalled that the Recovery Officer vide the subject attachment proceedings in **Recovery Certificate No. 9086 of 2026 dated April 16, 2026** had directed attachment of Bank/Demat Account(s) and Mutual Fund Folio(s) of **Ravi Ludhiyani HUF (PAN - AAQHR9636F) ["Defaulter"]** against the total dues of Rs. 5,16,000/- (Rupees Five Lakh Sixteen Thousand Only) with further interest, all costs, charges and expenses, etc.
2. Whereas Notice of Demand dated April 16, 2026 has been sent to Defaulter and Notices of Attachment of Bank Account(s) dated May 07, 2026 has been issued to you.
3. Whereas the outstanding dues from the Defaulter as on date is an amount of **Rs. 5,26,000/- (Rupees Five Lakh Twenty-Six Thousand only)**.
4. Accordingly, you are hereby directed to remit the amount to the extent as mentioned in **Para 3** above lying in the account of the Defaulter with your Bank and remit the amount, forthwith to SEBI by way of **EFT/NEFT/RTGS to A/c No. SEBIRRDPEN9086 of ICICI Bank, IFS code - ICIC0000106** immediately and intimate the remittance details by email to ashokkj@sebi.gov.in / surendrak@sebi.gov.in in the format as given in table below:

Case Name and Recovery Certificate Number :	
Name of Payee:	
Date of Payment:	
Amount Paid :	
Transaction No. :	
Bank Details from which payment is made :	

5. However, if the defaulter is not having any type of account/folios with you, the same need not be informed to SEBI.
6. This direction is issued in exercise of powers conferred under section 28A and 28B of the SEBI Act, 1992 as amended by the Securities Laws (Amendment) Act, 2014 r/w section 220 to 227, 228A, 229, 232, the Second and Third Schedules to the Income Tax Act 1961 (43 of 1961) and the Income Tax (Certificate Proceedings) Rules, 1962 of the Income Tax Rules.

Given under my hand and seal at Mumbai on this 16th Day of June, 2026.

SEAL

RECOVERY OFFICER

Copy to:

Ravi Ludhiyani HUF

70, Triveni Colony, Indore, Madhya Pradesh - 452007